

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

OPEN COURT / PRE DELIVERY JUDGMENT IN OA

Hon'ble Vice Chairman / Member (J) / Member (A) ✓
may kindly see the above Judgment for
approval / signature.

Shrey
V.C. / Member (J) / Member (A) (K/S)

Hon'ble Vice Chairman

Hon'ble Member (J)

✓ Hon'ble Member (A) (K/S)

Mr H R Kothakar
I agree
HM
19/1

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO. 6, PRESCOT RD, 4th Floor,

BOMBAY - 400 001.

REVIEW APPLICATION NO. 3/96 in

ORIGINAL APPLICATION NO. 361/95.

Thursday the 18th day of January, 1996.

CORAM: Hon'ble Shri B.S. Hegde, Member (J).

Hon'ble Shri M.R. Kolhatkar, Member (A).

Chandrashekhar C. Panchal ... Applicant.

V/s.

K.A.S.Z. Raju & Others ... Respondents.

ORDER (BY CIRCULATION)

(X) Per Shri B.S. Hegde, Member (J) (X)

The applicant has filed a Review Application No. 3/96 in OA No. 361/95 seeking review of judgement dated 29.9.1995. The Tribunal after considering the rival contentions of the parties and result of earlier OAs disposed of by Tribunal have come to the conclusion that after considering the contention of the applicant, we are not inclined to grant any reliefs since the applicant has not challenged the vires of the removal order. Therefore the question of raising the same issue by filing another application is not permissible which is clearly barred by principles of res-judi-cata and also by law of limitation.

Though this judgement was delivered on 29/9/95, the applicant has filed the review application only on 3/1/96 which is delayed by one month and 22 days.



As per the rule review application can be filed within 30 days of the receipt of order. Though the applicant has filed a condonation of delay application, however in the facts and circumstances of the case, the grounds raised in the RP is not germaine to the issue that is involved in this OA. [redacted]

Prima-facie we do not find any error on the face of the record, or any new facts have been brought to our notice. Apart from the delay in filing review application, we are of the view, that there is no merit in the review petition and the same is dismissed by circulation.



(M.R. KOLHATKAR)
M(A)



(B.S. HEGDE)
M(J)

abp.